

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1608/1993

New Delhi this the 7th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Shri Raju S/O Onkar,
Working as Casual Labourer in
Indian Council of Agricultural
Research, Pusa, New Delhi
R/O 135, Chidia Colony, IARI,
Pusa, New Delhi. ... Applicant

(None for Applicant)

-Versus-

1. Director General,
Indian Council of Agricultural
Research, Krishi Bhawan,
New Delhi.
2. Director,
Indian Agricultural Research Institute,
Pusa, New Delhi. ... Respondents

(By Ms. K. Iyer, Advocate)

The application having been heard on 7.11.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

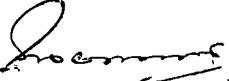
Applicant, a daily paid labourer under
respondents, seeks regularisation against a Group 'D'
post and consequential reliefs. Learned counsel
appearing for respondents submitted that applicant
will be granted relief in terms of the orders
issued by this Tribunal in Original Application
No.1229/93 and connected cases. It is further
submitted that applicant will be granted work as

...2.

13

and when there is work and disengaged when there is no work. It is also submitted that respondents will examine the case of applicant, subject to decisions which the Director General of Indian Agricultural Research Institute may take. We record the submission and dispose of this application. No costs.

Dated, 7th November, 1996.


(S. P. Biswas)
Member (A)


(Chettur Sankaran Nair, J.)
Chairman

/as/